

**ORDER passed in Original Application No. 671/2024****From :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Wed, Jul 24, 2024 01:19 PM

**Subject :** ORDER passed in Original Application No. 671/2024

2 attachments

**To :** Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>,  
Judicial Section <ngtjudicial-kolkata@gov.in>**Reply To :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>**Respected Sir/Madam,**

I am directed to forward a copy of the **Petition & Order dated 12/07/2024 passed in Original Application No. 671/2024 Dr. Rinju Bharali & Anr. Applicant(s) Versus State of Assam Respondent.** for your kind perusal & necessary action.

भवदीय / Regards

परामर्शदाता (न्यायिक) / Consultant (Judicial)

राष्ट्रीय हरित अधिकरण / National Green Tribunal

प्रधान न्यायपीठ / Principal Bench

नई दिल्ली / New Delhi - 110001

**OA NO 671 of 2024 LP 2194\_removed.pdf**  
55 KB**Dr. Rinju Bharali & Anr.pdf**  
187 KB

27/09/2023, 12:53

Email

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2194/LP/2022  
04/10/23

36  
Public Grievance

**Complain regarding dumping of construction debris at River Kollong by the builder of Royal Aawas, Uriagaon, Nagaon, Assam.**

**From :** abpm nhm kathiatoli barhampur  
<abpm.nhm.kathiatoli.barhampur@gmail.com>

Tue, Sep 26, 2023 12:23 PM

**Subject :** Complain regarding dumping of construction debris at River Kollong by the builder of Royal Aawas, Uriagaon, Nagaon, Assam.

E2B

**To :** Public Grievance <publicgrievance-ngt@gov.in>

Respected Ma'am/Sir,

With reference to the subject cited above, I have the honour to inform you that the Builder/Developer of the said project has dumped construction waste and debris at River Kollong causing irreversibile damage to the aquatic bio diversity of the River.

We am, as a concerned citizens, and as inhabitants of the said housing society, reporting the matter for penal action against the offending parties.

With regards-

Dr. Rinju Bharali.

Mr. Pranjit Dutta.

B-814 Royal Aawas, Uriagaon.

Nagaon, Assam. 772003.

M-7002689701.

Item No.03

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 671/2024

Dr. Rinju Bharali & Anr.

Applicant(s)

Versus

State of Assam

Respondent

Date of hearing: 12.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

**ORDER**

1. Dr. Rinju Bharali resident of B-814, Royal Aawas, Uriagaon, Nagaon, Assam has sent a letter petition dated 26.09.2023 whereupon exercising *suo-moto* jurisdiction, this original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered.

2. Compliant is that a construction project is going on near river Kollong by M/s. Royal Aawas, Uriagaon, Nagaon, Assam, a developer and builder who is dumping debris i.e. construction and demolition waste on the bank of river Kollong, causing damage to aquatic life, flora and fauna, affecting smooth flow of river, riverine and eco system.

3. In our view, the grievance, at the first instance, can be looked into by local authorities and Statutory Regulator and if they find any violation, appropriate preventive, prohibitive, punitive and remedial action can be taken by them.

4. In view of above discussion, we constitute a Joint Committee comprising following:

- (i) Principal Secretary, Water Resources, Department of Water Resources, Govt. of Assam;
- (ii) Deputy Commissioner, Nagaon, Assam;
- (iii) Assam State Pollution Control Board,

5. Deputy Commissioner, Nagaon, Assam shall be the nodal agency for coordination and compliance.

6. Said committee shall visit the site, collect relevant information and if finds any violation, take preventive, prohibitive, punitive and remedial action within two months.

7. Since the matter relates to State of Assam, it comes under the jurisdiction of Eastern Zone Bench, Kolkata of this Tribunal. A compliance report by the Joint Committee shall be submitted to Registrar, Kolkata Bench who may place the matter before Bench, if any further order, is required.

8. With the above directions, OA is disposed of.

Sudhir Agarwal, JM

Dr.Afroz Ahmad, EM

July12, 2024  
Original Application No. 671/2024  
JG